IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 32-A/Sty./DA-08/DHC/No. 17765

Date of issuance of tender document: 27.09.2025

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:-NOTICE INVITING SEALED/ CLOSED QUOTATION(S) FOR PURCHASE OF FIVE-THOUSAND NOS. OF SHORTHAND NOTE BOOK 200 PAGES (BROADLINE) 'BITTOO' MAKE FOR THE USE OF THIS COURT [WITH VALIDITY OF RATES FOR A PERIOD NOT LESS THAN 180 DAYS].

This Court intends to purchase the stationery item (s) mentioned as under:

	Item (s) Details	Qty. (in nos.)
1.	SHORTHAND NOTE BOOK 200 PAGES (BROADLINE) 'BITTOO' MAKE	5,000

(Please see Annexure-'P')

Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotation(s) alongwith EMD of Rs. 10,000/- by way of DD/Banker's Cheque/ Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" in a sealed/closed envelope to the Administrative Officer (Judl.), Stationery Branch, Room No. 512, 5th Floor, Administration Block, High Court of Delhi, New Delhi.

The firms/vendors are requested to read the notice carefully.

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATIONS IS 17.10.2025, TILL 17:30 HRS.

<u>NOTE:</u> No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

The Terms & Conditions of the notice are as under:-

(A) SUBMISSION OF QUOTATIONS

1. The sealed/ closed envelope containing the offer of quotation shall be super scribed as under:

THE REGISTRAR GENERAL HIGH COURT OF DELHI NEW DELHI (STATIONERY BRANCH)

F. No.32-A/Sty./DA-1B/DHC/No. 17765 DATED: 27.09.25

SUB: QUOTATION FOR SUPPLY OF 5,000 NOS. OF SHORTHAND NOTEBOOKS 200 PAGES (BROADLINE) 'BITTOO' MAKE

[DUE DATE 17.10.2025

- 2. The sealed/ closed envelope must contain the following:
 - a) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped
 - b) Annexure 'B' i.e. undertaking duly filled in/signed/stamped
 - c) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price Bid.

- d) Annexure 'C' i.e duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seat of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2024-25.
- e) EMD of Rs. 10,000/- by way of DD/Banker's Cheque/ Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest and no request for waiver of submission of EMD will be entertained)

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

(B) OPENING/EVALUATION OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

(i) An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.

(ii) The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the tender and offering the L-1 rates.

(C) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non-submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on each envelopes as referred to above.
- 9. Any other ambiguity in submission of bid or any unreasonable condition.
- 10. Bids received unsigned.
- 11. Conditional bids.
- 12. Bids received without EMD.

(D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item (s) within <u>21</u> <u>days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- 3 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., <u>inspection of the supplied good(s) by an independent Officer</u> nominated for the purpose.

If the supplied good(s) are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.

3. Not obeying the validity of rates offered for 180 days.

4. Any other default in fulfilling the contractual obligations by the firm/vendor.

FINALITY OF DECISION OF THE COMPETENT AUTHORITY **(F)**

The decision of the competent authority for short listing of the vendor(s) considering the quality being used by this court or better quality and final selection of firm/vendor after evaluation of the Sample Bids and the financial bids offered, shall be final & binding on all the participants in the instant process.

This Court reserves the right to modify/amend the notice/Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the order fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(S. Prem Kumar) Administrative Officer (Judl.) for Registrar General

CC to: PA to Registrar (IT), with the request to get the above Notice uploaded on the official website of High Court of Delhi.

As directed may be uploaded.

(Piting 17/09/204)

A of (iTCell) onleave.
Mr. Manish (France)

SAMPLE BID

FOR SUPPLY OF 5,000 (FIVE-THOUSAND) NOS. OF SHORTHAND NOTE BOOK 200 PAGES (BROADLINE) 'BITTOO' MAKE.

Name of the firm:		
Address of the Firm:		
Name of the person (authorize	ed to sign the tender docu	ment):
Contact No.:	Email Address	:
	THER TABLE 'A' OR TABLE-A by the firm/vendor offering	'B' AS THE CASE MAY BE.
Offer	In figures	In words
1. Price per notebook (with		
tax)		
2. Tax (%) applicable		
(To be used by the firm/vend	TABLE-B or offering their rate all i registration under GS	
Offer	or offering their rate all i	
Offer Supply price per notebook	or offering their rate all i registration under GS	T Act)
Offer Supply price per notebook (all inclusive)	or offering their rate all i registration under GS In figures	T Act) In words
Offer Supply price per notebook (all inclusive)	or offering their rate all i registration under GS In figures	T Act) In words
Offer Supply price per notebook (all inclusive) Remarks (if any):	or offering their rate all i registration under GS In figures	T Act) In words
Offer	or offering their rate all i registration under GS In figures	T Act) In words
Offer Supply price per notebook (all inclusive) Remarks (if any):	or offering their rate all i registration under GS In figures	T Act) In words
Offer Supply price per notebook (all inclusive) Remarks (if any):	or offering their rate all i registration under GS In figures	T Act) In words

Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal

Date:-

Place:-

[Interlineations/erasure/Correction or overwriting not allowed.]

FOR SUPPLY OF 5,000 (FIVE-THOUSAND) NOS. OF SHORTHAND NOTE BOOK 200 PAGES (BROADLINE) 'BITTOO' MAKE.

UNDERTAKING

	I/We	undertake	that	the		firm	(name	of	the
firm) or	its	Partner /	Director	/ Prop	rietor
(name	е)	has/have	not been	blacklis	ted /
banne	d in its I	Business dealing	s with an	ny Centr	al /	State Gov	rernment /	Public S	Sector
Under	taking / A	utonomous Bodi	es or has	/ have no	t bee	en banned /	terminated	on accou	ant of
poor p	erformanc	e/conduct.							
accept	I/We und	dertake that all to/us.	the terms	and con-	ditio	ns of the i	nstant Tend	ler Notic	e are
	or any o	ertake that if the ther distortion, with replacement	the whole	e supply	will	be taken			
respon	e required asibility.	her undertake that item and its constant	correspond	ling appl	icab	le GST ra	te as on d	late with	sole
	Any char	se the firm/vendo nge in the tax raptice of Stationer	ates subse	equent to	offe	er of quotat			100
							Signature of		
				Si	gnate	ory of the fi	irm/compan Offic	y/organiz ial Stamp	
Date:-									
Place:	-								

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Ι,		S/ D/ W/ of	Sh./Smt	Sept. Review
Resident of				in the capacity
of	0:	f M/s	ha	
office/office				do hereby
solemnly at	firm and declare as und	ler:-		
1.	That the Turnover o	f M/s.		was
		Lakh in financial year i.e	. 2024-2025.	
2.	That M/s.			
	is exclusively engage any inter-state supplie	ed in supply of Goods is elsewhere.	n Delhi/NCR Regio	on and not making
3.	That the turnover of	M/s.		has not crossed
	the 'threshold exemp financial year.	otion limit' of the turno	ver of Rupees 40 L	
4.	threshold exemption	at at the point of time limit of Rupees 40 Lakh with the provisions mer	, the firm will be reg	gistered under GST
5.		iming exemption to be percentage in the finance		ST Act, hence not
6.	That M/s.		will	claim only the net
	price exclusive of G process.	ST with sole responsib	ility, if declared elig	gible in the tender
				DEPONENT
VERIFICA	ATION			

Annexure- 'P' Shorthand Notebook 200 Pages (Broadline) 'Bittoo' Make

